

100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

3  
(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No..... 21/1/2005

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet O.A-21/1/2005 Pg..... 1 ..... to..... 2 .....
2. Judgment/Order dtd. 16/02/2006 Pg..... 1 ..... to..... 4 ..... Dismissed
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 21/1/2005 Pg..... 1 ..... to..... 38 .....
5. E.P/M.P..... Pg..... to.....
6. R.A/C.P..... Pg..... to.....
7. W.S..... Pg..... to.....
8. Rejoinder..... Pg..... to.....
9. Reply..... Pg..... to.....
10. Any other Papers..... Pg..... to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

2  
SECTION OFFICER (Judl.)

FORM NO. 4.  
(SEE RULE 42)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH.

ORDER SHEET

Original Application No. 211/05

Misc. Petition No. \_\_\_\_\_

Contempt Petition No. \_\_\_\_\_

Review Application No. \_\_\_\_\_

Applicant(s): Madan Singh Ghorawal

Respondent(s): U.O. P. T. Cell

Advocate for the Applicant(s): - M.K. Mazumdar, K. Upadhyaya

Advocate for the Respondent(s): - Cafe A.K. Choudhury

Notes of the Registry	Date	Order of the Tribunal
Application is admitted. is listed for hearing on 26/9/05 Dated 9.6.05	23.8.05.	Heard Mr. M.K. Mazumdar learned counsel for the applicant and Mr. A.K. Choudhury learned Addl.C.G.S.C. for the Respondents. Application is admitted. Issue notice on the Respondents. Post the matter on 27.9.05.
<i>Deepti Dy. Registr.</i> <i>Am</i>	1m	<i>Lijjal Vice-Chairman</i>

Defects due to applicant  
signature in petition.

The above defects is  
removed.

*N. G.*  
19.8.05

Steps taken on 26/9/05.

*26/9/05.*  
Notice & order sent  
to D/Section Box  
issuing to resp. No.

*1 to 5 by regd. A/D*  
26/9 POST. D/No. 1452 to 1456  
DT = 27/9/05.

Heard Mr. M.K. Mazumdar learned  
counsel for the applicant and Mr. A.K.  
Choudhury, learned Addl.C.G.S.C. for  
the Respondents. Mr. A.K. Choudhury,  
learned counsel for the respondents  
has placed before me a communication  
dated 7.9.05 which <sup>is</sup> ~~stated~~ remains that the  
matter now pending before Pay &  
Accounts Office, MH,SSB, New Delhi,  
for revision of Pension Gratuity  
etc. vide communication dated 16.8.05  
and that matter was intimated to the  
applicant. It is also stated that  
on receipt of revision order the  
payment should be made accordingly.  
Notwithstanding the above Mr. Mazum-  
dar insisted the matter must be  
decided on merits.

Post the matter on 16.11.05

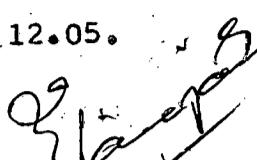
*26/9/05  
Vice-Chairman*

16.11.05. Mr. M.K. Mazumdar learned counsel for the applicant is present. Mr. A.K. Choudhury, learned Addl. C.G.S.C. submits that some more time is required in the matter. Post the matter on 19.12.05.

Notice duly served on resp. No-3,

28/11/05

lm

  
Vice-Chairman

14-11-05

① Notice duly served on R.No-1,3, other respondent are still awaited.



19.12.2005 Mr. A.K. Chaudhuri, learned Addl. C.G.S.C. for the respondents submits that some time is required to file written statement. Post on 1.2.2006.

16-12-05

No. written statement has been filed



mb

14.2.2006

Mr. M.K. Mazumdar, learned counsel for the applicant is present. Mr. A.K. Chaudhuri, learned Addl. C.G.S.C. submits that the difference of arrears of pensionary benefits has already been paid to the applicant. He has shown me a letter dated 27.1.2006 to prove that the said difference of amount has already been paid. A photocopy of receipt of the same is also produced. Counsel for the applicant wants some time to verify the same from the applicant. Let it be done. Post the matter on 16.2.2006 for disposal.

31-1-06

No. wks has been filed



15-2-06

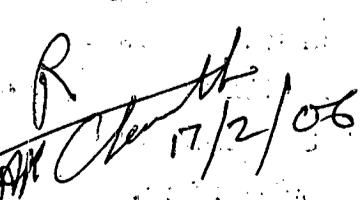
No. written statement has been filed.

bb

  
Vice-Chairman

16.02.2006

Heard learned counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets. The application is dismissed.

  
R  
17/2/06

17.2.06

copy of the judgment has been sent to the office of the applicant by post.

mb

  
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI

211 of 2005

O.A. No. ....

16.02.2006

DATE OF DECISION .....

Sri M.S. Gurung ..... Applicant/s

Mr. M.K. Majumdar, Mr. K. Upadhyaya ..... Advocate for the  
..... applicant/s.

- Versus -

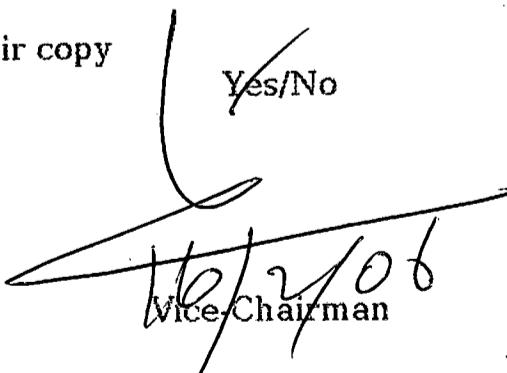
Union of India & Ors. ..... Respondent/s

Mr. A.K. Chaudhuri, Addl. C.G.S.C. ..... Advocate for the  
..... respondents

CORAM

THE HON'BLE SHRI K.V. SACHIDANANDAN, VICE CHAIRMAN  
THE HON'BLE MR.

1. Whether reporters of local newspapers  
may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest  
Being complied at Jodhpur Bench ? Yes/No
4. Whether their Lordships wish to see the fair copy  
of the Judgment? Yes/No

  
Vice Chairman

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 211 of 2005

Date of Order : This the 15th February 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

Sri Madan Singh Gurung,  
C/o Sri Hali Singh Chetry,  
Chandmari, P.O. - Tezpur,  
District - Sonitpur, Assam,  
Pin : 784 001.

... Applicant.

By Advocates Mr. M.K. Majumdar, Mr. K. Upadhyaya.

- Versus -

1. Union of India,  
Represented by the Secretary,  
Ministry of Home Affairs,  
New Delhi - 66.
2. The Director General, S.S.B.,  
Force Head Quarter, (MHA),  
Government of India,  
East Block V, R.K. Puram,  
New Delhi - 110 066.
3. The Inspector General, S.S.B.,  
FTR, Head Quarter, Patna,  
208 - Kautilya Nagar, Sheikpur,  
(Behind Vetty College Boys' Hostel)  
Patna - 800 014.
4. The Area Organizer,  
AO's Office, SSB,  
P.O. - Valmikinagar,  
District : West Champaram - 845 107,  
Bihar.
5. The Deputy Director of Accounts,  
PAO, SSB (MHA), East Block - IX,  
R.K. Puram, New Delhi - 110 066.

... Respondents.

By Advocate Mr. A.K. Chaudhuri, Addl. C.G.S.C.



ORDER (ORAL)K.V. SACHIDANANDAN, (V.C.)

The applicant has filed this O.A. with the grievance for non payment of pension and pensionary benefits of the revised scale of pay and sought for the following reliefs: -

- "(i) To issue direction to the Respondents to make computation on the basis of the promotional scale as per order dated 09.07.2002 (Annexure - I) and to pay the arrear salary since 08-11-1996.
- (ii) To issue direction to the Respondents to pay other retirement benefits like gratuity, leave encashment etc. on the basis of revised scale of pay.
- (iii) To issue direction to the Respondents to make fresh computation regarding commutation of pension and pay the difference amount legally entitled to.
- (iv) To issue direction to the Respondents to compensate loss and damages sustained by the applicant at the rate of Rs. 18% from the date of accrual.
- (v) To issue direction to the respondents to pay the cost of the litigation to the applicant."

2. Heard Mr. M.K. Majumdar, learned counsel for the applicant and Mr. A.K. Chaudhuri, learned Addl. C.G.S.C. for the respondents.

3. When the matter came up for hearing on 01.02.2006, learned counsel for the respondents submitted that the difference of arrear of pensionary benefits has already been paid to the applicant. He had also produced a letter dated 27.01.2006 to prove that the said difference of amount has already been paid. Counsel for the applicant then wanted some time to verify the same and the case was specifically posted today, i.e. 16.02.2006.



4. When the matter came for hearing, counsel for the respondents submits that the amount has already been paid to the applicant, a copy of the receipt dated 20.01.2006 has also been produced alongwith the letter dated 27.01.2006, which is kept on record. The said letter reads as follows: -

"TO

Sri Anup Kumar Choudhury  
Addl. C.G.S.C.  
CAT, Guwahati  
74, K.R. Choudhury Road,  
Bharalumukh, Guwahati - 781 009.

Sub.: O.A. 211 of 2005 titled Sh. Madan Singh Gurung VS U.O.I. & Ors.

Sir,

Kindly refer to your above case.

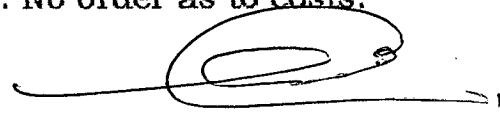
I am to intimate that the final payment of difference amount of DCRG/CGEGIS etc. i.e. Rs. 63,285/- Rupees Sixty three thousand two hundred eighty five) only had already been made to Sh. M.S. Gurung Petitioner, copy of which is enclosed for ready reference.

You are requested to apprise the Hon'ble CAT, Guwahati on the date of hearing of said case as fixed on 02.02.06. And the outcome may kindly be conveyed."

5. Considering the submission and document produced by the counsel for the respondents, this Court is of the view that the applicant would have received the amount and therefore nothing subsisted to adjudicate the case further. In the circumstances, the O.A. is disposed of and dismissed since the amount would have been received by the applicant. Further, it is made clear that if the

applicant has got any grievance, he is at liberty to approach the appropriate forum, if he so desires.

The O.A. is dismissed. No order as to costs.



(K.V. SACHIDANANDAN)  
VICE-CHAIRMAN

/mb/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 211/2005.

Shri Madan Singh Gurung  
..... Applicant

Vs  
Union of India & Ors.  
..... Respondents

Synopsis

That the applicant has approached this Hon'ble Tribunal to mitigate his grievance of non payment of pension and pensionery benefit of the revised scale of pay and prepared this Original Application on the following facts, paper and documents :

Sl.No.	Particulars of date & facts	Order date	Annexure at page
1.	The applicant retired from service on attaining superannuation	30.3.02	
2.	The applicant was promoted retrospectively in the scale of Rs.5000-8000/-w.e.f. 8.11.96	9.7.02	I 11
3.	The applicant submitted pension paper with desire to commute a portion of pension on	22.01.02	III 15
4.	The applicant's pay was fixed at the revised rate of promoted scale before issuing of pension paper and order for payment of pensionery benefit	03.10.02	IV 23
5.	The applicant was issued the pension payment order without computing on the promotional scale of pay.	18.10.02	VI 25
6.	The applicant submitted representation for payment of difference amount calculating the pension at the promotional scale The applicant served advocate's Notice demanding payment of Difference	2.7.03 17.1.03 28.06.04	30 31 33

7. The respondent submitted report supporting the claim of the applicant and also requested to release the withheld amount of DCRG 13.8.04 36

8. The respondent asked the applicant to submit pension paper afresh otherwise they are facing difficulty in calculating the difference amount 22.9.04 37 11.2.05 38

9. That the applicant therefore submitted the duly fill up form No.5 afresh as required by the respondent on 25.2.05 but since then the Respondents have not communicated anything and hence this application before this Hon'ble Tribunal for favourable direction to the Respondents for payment of difference amount alongwith adequate compensation @ Rs. 18% from the date of actual accrual and also to pay cost of the litigation.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH : GUWAHATI

[ AN APPLICATION UNDER SECTION 19 OF THE CENTRAL  
ADMINISTRATIVE TRIBUNAL ACT, 1985 ]

ORIGINAL APPLICATION NO. 211 OF 2005

## BETWEEN

**Sri Madan Singh Gurung,  
C/o: Sri Hali Singh Chetry  
Chandmari, P.O: Tezpur,  
District – Sonitpur, Assam  
Pin: 784001**

**Applicant**

## -VERSUS-

1. Union of India, the SECRETARY,  
Represented by the Ministry of Home Affairs,  
New Delhi. - 66.
2. The Director General, S.S.B.,  
Force Head Quarter, (MHA),  
Government of India,  
East Block V, R.K Puram,  
New Delhi – 110066.
3. The Inspector General, S.S.B.,  
FTR, Head Quarter, Patna,  
208 – Kautilya Nagar, Sheikpur.

[ Behind Vetty. College Boys' Hostel ]  
Patna – 800014.

4. The Area Organiser,  
AO's Office, SSB,  
P.O: Valmikinagar,  
District : West Champaran – 845107,  
Bihar.
5. The Deputy Director of Accounts,  
PAO, SSB (MHA), East Block – IX,  
R.K. Puram, New Delhi – 110066.

..... Respondents

#### DETAILS OF THE APPLICATION

##### 1. PARTICULARS OF ORDER AGAINST WHICH THIS APPLICATION IS DIRECTED:

This application is made against :-

- (i) Non-implementation of order No.7/SSB/A-4/99(2) VOL II 3310-53 dated 09-07-2002 (Annexure - I ) by which the promotion of the applicant from Grade-I Driver to the rank of Driver (Special Grade) in the pay scale of Rs.5000 – 8000/- w.e.f. 08-11-1996 was ordered ; and
- (ii) Non-payment of arrear salary, difference of pension amount and other retirement benefits as required to be computed in the promoted new scale of pay by order dated 03-10-2002 (Annexure - IV ) in pursuance with DG SSB New Delhi Order No.7/SSB/A-4/99(2) VOL II 3310-53 dated 09-07-2002, the pay fixed in respect of Shri M.S Gurung, Grade – I Driver, had been made in the scale of Rs.5000 – 150 – 8000/- on his promotion to the rank of Driver, Special Grade w.e.f. 08-11-1996.

MS

**2. JURISDICTION:**

That the applicant declares that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal.

**3. LIMITATION:**

That the applicant also declares that this application is made within the time limit as has been prescribed under Section 21 of the Central Administrative Tribunal Act, 1985.

**4. FACTS OF THE CASE:**

(i). That the applicant is an ex-driver who retired on attaining superannuation in the year 2002.

(ii). That the applicant begs to state that he joined in the service in the year 1965 as Driver in the Office of the Area Organizer, SSB, Zero, Arunachal Pradesh and he was promoted to the rank of Driver (Special Grade) in the pay scale of Rs.5000 – Rs.8000/- with retrospective effect commencing from 08-11-1996.

A copy of the promotion order dated 09-07-2002 is annexed herewith and marked as ANNEXURE – I.

(iii). That the applicant states that he continued to hold the post of Driver, Grade-I in the scale of Rs.4500 – 125 – 7000/- and his last pay on the date of retirement was Rs.5625/- per month and he attained the age of superannuation on 31-03-2002 and by order dated 30-03-2002 passed by the Area Organizer, he was relieved from duty w.e.f. 31-03-2002 afternoon.

A copy of the order dated 30-03-2002 is annexed herewith and marked as ANNEXURE – II.

2/

(iv). That the applicant states that by the aforesaid order he was asked to submit his clearcut N.D.C for claiming the pensionary benefits etc.

(v). That the applicant states that prior to his retirement his pension paper was submitted under Form No.7 for assessing pension with desire to commute a portion of the final pension under signature of the head of the office i.e. the Area Organizer, SSB, Zero (Respondent No.4) dated 22-01-2002.

A copy of the pension assessment form is annexed and marked as ANNEXURE - III.

(vi). That the applicant states that as stated above, the applicant was promoted to the rank of Special Grade Driver in the scale of Rs.5000 - 8000/- retrospectively w.e.f. 08-11-1996 vide order dated 09-07-2002, the authority also issued an order of pay fixation in the scale of Rs.5000 - 150 - 8000/- on his promotion to the rank of Driver, Special Grade. vide order dated 3.10.02

The said order contains the details of pay drawn, notional increase and pay after notional increase. By the said order, the pay of the applicant was fixed to Rs.5150/- per month w.e.f. 08-11-1996, with DNI on 01-11-1997 under FR 22 (a)(i) and thereby the Respondent No.4 regularised his further increment for the year 1997, 1998, 1999, 2000 and 2001.

It is pertinent to mention here that the applicant since retired on 31-03-2002, he was to draw salary as per the pay fixed on the last DNI i.e. 01-11-2001 being Rs.5900/- per month.

A copy of the order dated 03-10-2002 is annexed herewith and marked as ANNEXURE - IV.

(vii) That the applicant states that in response to the order dated 03-10-2002 passed by Respondent No.4 fixing the pay in the promotional post detailing the exact amount of pay entitled for, with the yearly DNI w.e.f. 08-11-1996 which was passed in pursuance with DG SSB New Delhi Order No.7/SSB/A-4/99(2)

✓

Vol. II – 3310-53 dated 09-07-2002. The Respondent No.4 vide letter dated 04-10-2002 under No.AC-2/2002-03/1623-24 addressed to the Deputy Director of Accounts (Respondent No.5) submitted bill for pensionery benefits with regard to pay fixation arrear, CGEGIS saving amount, DCRG, leave encashment etc. for pre-check and payment.

A copy of the letter dated 04-10-2002 is annexed herewith and marked as ANNEXURE – V.

(viii) That the applicant states that irrespective of the fact of communication of promotion order dated 09-07-2002 and order dated 03-10-2002 relating to pay fixation, regularising future increments w.e.f. 08-11-1996 to 01-11-2001 and the bill for pensionery benefits dated 04-10-2002, with the Deputy Director of Accounts, Respondent No.5 the applicant was served with the PPO dated 18-10-2002 on the basis of pay scale of Rs.4500 – 125 = 7000/- and the last pay drawn Rs.5625/-.

A copy of the order dated 18-10-2002 is annexed herewith and marked as ANNEXURE – VI.

(ix) That the applicant states that on the basis of the above calculation the applicant was allowed to draw the pension and the commuted value w.e.f. 01-04-2002 and in the month of February 2003 the applicant submitted representation in proper form through the Junior Accounts for revision of basic pension and the retirement benefits which was wrongly calculated.

Thereafter in the month of July 2003 the applicant submitted another representation before the Area Organizer at new address requesting to finalise the revised pension and other retirement benefits i.e. DCRG, commuted value, leave encashment etc. But the respondent did not respond to his request.

A copy of the representation dated 02-07-2003 is annexed herewith and marked as ANNEXURE – VII.

MS-

(X). That the applicant states that thereafter he made another representation on 17-01-2004 to the Director General (Respondent No.2) and again on 28-06-2004 the applicant served notice through advocate demanding payment of difference of DCRG, commuted pension, withheld amount of CRG in the pre-revised as well as in the revised scale of pay.

Copies of the representation dated 17-01-2004 and notice dated 28-06-2004 are annexed herewith and marked as ANNEXURES – VIII & IX respectively.

(XI) That the applicant states that on receipt of notice dated 28-06-2004, office of the Respondent No.3 issued a memorandum dated 09-07-2004 calling upon the Area Organiser, SSB, Valmikinagar to examine the case of Sri Madan Singh Gurung i.e. the applicant and do needful immediately and to submit a report within about 07 days.

Accordingly, the Respondent No.4 submitted report on the revised pension paper / commutation in respect of the applicant vide communication dated 13-08-2004. In the said report the Respondent No.4 confirmed about submission of (I) revised pension paper / commutation in duplicate along with provisional copies of previous pension papers and LPC & NDC, (II) Photograph with family being already sent with earlier pension paper, (III) his specimen signature, (IV) his service book for due acknowledgement.

Further, by the said communication the Respondent No.4 requested to release the withheld amount of DCRG. A copy of the said communication was also sent to the applicant to establish to fact of further actions taken by the respondent to finalise the revised pension and other retirement benefits.

A copy of the communication dated 13-08-2004 is annexed herewith and marked as ANNEXURE - X.

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(xii) That the applicant states that while waiting anxiously for receipt of revised pension order from the authority, he was surprised and shocked to receive a letter dated 22-09-2004 from the Respondent No.4 wherein the applicant was informed that due to non-submission of joint photograph by the applicant, the concern authority was facing difficulties to issue revised pension payment order.

The applicant submits that by the said communication the Respondent No.4 have clearly shown his dilly-dally tactics for, by the communication dated 13-08-2004 (Annexure - X) he has already confirmed the sending of relevant documents for finalisation of the revised pension.

However, the applicant again submitted a duly filled up form No.5 on 25-02-2005 as asked for, by the Respondent No.4 vide his letter dated 11-02-2005.

Copies of the letters dated 22-09-2004 and 11-02-2005 are annexed herewith and marked as ANNEXURES - XI & XII respectively.

(xiii) That the applicant states that since filing of the subsequent requisite documents, the respondents have not taken any decision for providing the revised pension and other retirement benefits.

Hence this present application was filed before this Hon'ble Tribunal seeking relief of revised pensionery benefit, and other retirement benefits as admissible by issuing proper direction in this regard to the respondents on the following amongst other Grounds.

#### 5. GROUND FOR RELIEF:

(i) That it is stated that the impugned action of the Respondents in not taking any decision into the matters of providing revised pensionery benefits as admissible under the law is illegal and arbitrary.

ANB

(ii). That it is stated that the authority have failed to exercise their administrative power which otherwise resulted into grave inaction providing the revised pensionery benefits, as such the same is liable to be struck down.

(iii). That it is stated that the respondent authorities' inaction have not only vitiated the legality and validity of the law in force for providing revised pensionery benefit to the applicant who is already granted with the pension in the pre-revised scale and as such the further communication whereby the respondent have asked for submission of papers and documents afresh is itself bad in law.

(iv). That it is stated that the respondents are responsible to grant pension and all other lawful dues to the retired person soon after his retirement and as such it is not justified at all for them to remain silent over the lawful claim of the applicant for so many years.

(v). That it is stated that the retrospective promotion order was issued much before the issue of the Pension Pay Order and as such, the computation of pension on the earlier scale is in itself bad in law and liable to be struck down.

(vi). That it is stated that for such illegal action resultant from non-application of mind have caused huge financial loss to a retired person who has a family to look after.

(vii). That it is stated that the applicant has statutory as well as fundamental right for getting the actual pension and pensionery benefits but he has been denied to get those benefits till today violating the provisions of law.

#### 6. DETAILS OF REMEDIES EXHAUSTED:

The applicant states that there is no other statutory and / or alternative remedy which the applicant is supposed to have exhausted before approaching this Hon'ble Tribunal.



7. MATTERS NOT PENDING WITH ANY OTHER COURT OR TRIBUNAL:

The applicant declares that the matters regarding which this application is made is not pending before any court of law or any other authority or any other bench of the Hon'ble Tribunal.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances as stated above the applicant prays for the following reliefs:

- (i). To issue direction to the Respondents to make computation on the basis of the promotional scale as per order dated 09-07-2002 (Annexure - I) and to pay the arrear salary since 08-11-1996.
- (ii). To issue direction to the Respondents to pay other retirement benefits like gratuity, leave encashment etc. on the basis of revised scale of pay.
- (iii). To issue direction to the Respondents to make fresh computation regarding commutation of pension and pay the difference amount legally entitled to.
- (iv). To issue direction to the Respondents to compensate loss and damages sustained by the applicant at the rate of Rs.18% from the date of accrual.
- (v). To issue direction to the respondents to pay the cost of the litigation to the applicant.
- (vi). To pass such further order / orders as the Hon'ble Tribunal may deem fit and proper.

9. PARTICULARS OF POSTAL ORDER:

- (i) I.P.O.No - : 204 133688
- (ii) DATE OF ISSUE: 9-06-05
- (iii) ISSUED FROM: G. P. O.
- (iv) PAYABLE AT: GUWAHATI

Verification ..... Page / 10

VERIFICATION

I, Madan Singh Gurung, aged about 63 years, C/o: Sri Hali Singh Chetry, resident of Chandmari, P.O & P.S: Tezpur, in the district of Sonitpur, Assam, do hereby verify and state that the statements made in paragraphs 2, 3, 4-I, 4-X, 4-X and 4-XII are true to my knowledge and those made in paragraphs 1, 4-II to 4-VIII, 4-XI and 4-XII are matters of records which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

And I sign this verification on this the 5th day of August, 2005 at Guwahati.

Madan Singh Gurung

11

ANNEXURE - I

NO. 7/SSB/A-4/99(2)-VOL.II- 3310-53.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
DIRECTORATE GENERAL  
SPECIAL SERVICE BUREAU  
BART BLOCK NO. 8, R.C. PURANA  
NEW DELHI- 110066

DATED, THE 09.07.2002.

**ORDER**

On the recommendations of the Departmental Promotion Committee, the competent authority is pleased to order the promotion of the following Grade-I drivers to the rank of Driver(Special Grade) in the pay scale of Rs.5000-8000/- from the date mentioned against each:-

SL. NO	NAME	WHE	DATE OF PROMOTION	UNIT
		SG/ ST/ S/SHRI	FROM TO	
		CBG		
1	2	3	4	5
				6

**SUPERANNUATED ON**

1. RAM DUTT JOSHI	08/11/96	31/03/97	UP
2. A.N.BISWAS	08/11/96	30/06/02	NBGS
3. P.N.SHARMA	08/11/95	TILL DATE	NORTH ASSAM
4. TRILOK SINGH GOSSAIN	08/11/96	EXPIRED ON 17/11/96	UP
5. SUKHMOKHAN DIMASA	ST 08/11/96	SUPERANNUATED ON 30/06/97	TC HAFLONG
6. KRISHAN CHAND	08/11/96	SUPERANNUATED ON 30/06/97	TC SARAHAN
7. DEBEN CHANDRA DAS	08/11/96	SUPERANNUATED ON 30/06/97	TC HAFLONG
8. GOVIND BALLABH JOSHI	08/11/96	VOL. RETIREMENT ON 31/07/99	FAGWALDAH

*Certified to be true Copy  
Keshab Upadhyaya  
Advocate.*

12

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9. NICKUNDU	08/11/96	VOL RETIRED ON 01/10/98	NORTH BENGAL
10. M. S. BURANG	08/11/96	SUPERANNUATED ON 31/03/02	SAA
11. BHOLA BORA	08/11/96	EXPIRED ON 14/11/97	NORTH ASSAM
12. KANIIHYA LAL	SC 08/11/96	SUPERANNUATED ON 31/03/01	SSB HORS.
13. KRISHNA RAM DAS	SC 08/11/96	VOL RETIRED ON 01/01/01	NORTH ASSAM
14. BACHI RAM	SC 08/11/96	VOL RETIREMENT ON 01/12/2K	FAGWALDAM
15. MAHENDER SINGH	18/11/96	TILL DATE	SSB HORS
16. M. N. BISWAS	01/04/97	VOL RETIRED ON 01/10/99	NORTH BENGAL
17. R. B. PRADHAN	ST 01/07/97	SUPERANNUATED ON 30/06/02	NORTH ASSAM
18. HARADHAN DEB NATH	01/07/97	TILL DATE	SHILLONG
19. HANS RAJ	01/07/97	Superannuated on 30/04/02	SSB HORS
20. PARDEEP CH. BHOWMIK	15/11/97	Superannuated on 31/01/08	SHILLONG
21. RATNESHWAR TALLIKDAR	01/02/98	TILL DATE	NORTH ASSAM
22. PRAKASH CHAND	01/10/98	Superannuated on 31/3/01	HP
23. C. K. BORO	ST 01/08/99	Superannuated on 31/03/01	AP
24. DIWAN SINGH	01/10/99	TILL DATE	FAGWALDAM
25. MOHESH MEHATO	ST 01/12/2K	TILL DATE	AP
26. BHAGAT SINGH	01/01/01	Superannuated on 30/04/01	SSB HORS
27. MAHENDER KUMAR	01/04/01	TILL DATE	SSB HORS
28. BADAL CHAND DEY	01/04/01	VOL RETIRED ON 1/10/01	SHILLONG
29. NARAYAN CHAND DEB	01/04/01	VOL RETIRED ON 1/05/01	SHILLONG

13

2

30. BIR BAHADUR SONAR	01/05/01	TILL DATE	AP
31. HIMANGSHU DEY	01/05/01	TILL DATE	TC HAFLONG
32. SUKUBOR HIRA	SC 01/10/01	TILL DATE	TC HAFLONG

2. It is certified that while issuing promotion order instructions contained in the DP&T OM No.43019/34/96-Estt.(D) dated 15/02/2001 have been kept in view.

*Ram*  
(KAMAL RAM)

ASSISTANT DIRECTOR(EA.IV)

DISTRIBUTION:-

1. The Dy. Director of Accounts, PAO, SSB(MHA), East Block -IX, R.K.Puram, New Delhi – 110066.
2. The Divisional Organiser, UP/NB&S/NA/AP/SHILLONG.
3. The D.I.G., T.C. F.A.Gwadam/T.C.Haflong/T.C.Sarahan.
4. Area Organiser(Admn.), SSB Hqrs., New Delhi.
5. Accounts Officer, SSB Hqrs., New Delhi.
6. Person concerned through unit.
7. Office Order file.

No. Estt(P) / 3/2000-02/ 463. 29  
 Government of India  
 Ministry of Home Affairs  
 Office of the Area Organiser,  
 SSB Ziro, P.O. Ziro, Lower Subansiri Distt.  
Arunachal Pradesh

Dated, Ziro, the 30/3/ March '02

O R D E R

In pursuance of CCS (Pension) Rule No.35  
 Shri M.S.Gurung, Driver of this establishment is hereby relieved from his duty w.e.f. 31.03.02 (AN) on his superannuation.

His name has been struck off from the establishment of Area Organiser, SSB, Ziro w.e.f. 31.03.02 (AN)

*30/3/02*  
 AREA ORGANISER: SSB  
ZIRO

Distribution :

1. Shri M.S.Gurung,river for information and necessary action. He is requested to submit his clear out NDC for claiming the pensionary benefit. He is also asked to submit his T/Card at AO Office, Ziro.
2. The Accounts' Branch(Local) for information and necessary action. LPC in favour of Sh.M.S.Gurung, Driver may be issued.
3. The Divisional Organiser, SSB, AP Division, Itanagar for favour of information please.
4. The Asstt. Director(EA), SSB Dte. New Delhi for favour of information please.
5. The Director of Accounts, Cabinet Secretariat, R.K.Puram, New Delhi for favour of information please.
6. Order Book.

PCD/

Anested  
 Keshab Upadhyaya  
 Advocate

## FORM - 7

Form for assessing Pension/Family Pension and gratuity  
(To be sent in duplicate if payment is desired in  
a different circle of accounting unit)

(See Rules 58, 60(1) and (3) and 65(1))

## PART - I

SHRI M. S. GURUNG

1. Name of the retiring Government employee : Late Amrit Bahadur
2. Father's/Husband's name : 5' 8"
3. Height : :
4. Marks of identification : 02.3.1942
5. Date of Birth : Office of the Area -
6. Services to which belongs(indicate name of organised service, if any, otherwise say, General Central service) : Organiser (SSB) Ziro.
7. Particulars of post held at the time of retirement. : A.O. Office, SSB, Ziro
- a) Name of office : :  
Driver
- b) Post held : GOVT.
- c) Whether the appointment mentioned above was under Government or outside the Government on foreign service terms. : Yes
8. Whether declared substantive in any post under the Central Government : 16.3.1965
9. Date of beginning of service : 31st March/2002
10. Date of ending of service : :  
Superannuation
11. Cause of ending of service : Permanent
  - a) Voluntary retirement on being declared surplus (Rule 29) :
  - \* b) Permanent absorption in public Sector undertaking/autonomous body (Rule 37-A) :

Accepted  
Keshab Upadhyaya  
Advocate

contd... p. 2

...2...

- c) Due to abolition of post (Rule 59):
- d) Superannuation (Rule 35)
- e) Invalidment on medical ground (Rule 38)
- f) Voluntary/Premature retirement at the initiative of the Govt. servant (under Rule-48, 48-A and FR-56(k))
- g) Premature retirement at the initiative of the Govt. (Rule-48 or FR-56(j))
- h) Compulsory retirement (Rule 40)
- i) Removal/dismissal from service (Rule 24 and 41)
- j) Death

12. In the case of Compulsory retirement: the orders of the competent authority whether pension may be allowed at full rates at reduced rates and in case of reduced rates, the percentage at which it is to be allowed.

13. In case of removal/dismissal from service whether orders of competent authority have been obtained for grant of compassionate allowance and if so, at what rate.

14. Particulars relating to Military service, if any:

- a) Period of military service
- b) Terminal benefits drawn/being drawn for military service.
- c) Whether opted for counting of military service towards civil pension.
- d) If answer to (c) is in the affirmative, whether the terminal benefits have been refunded.
- e) In case of Ex-servicemen who are eligible for family pension under the Armed Forces Rules, whether opted to retain family pension under the Armed Forces rules rules or to draw family pension under the Civil rules.

...3...

15. Particulars relating to service in autonomous body, if any

a) Particulars of Service :

Name of Organisation	Post held	Period
		From _____ To _____
- NA -		

b) Whether the above service is to be counted for pension.

c) Whether the autonomous Organisation has discharged its pensionary liability to the Central Government.

16. Whether any Departmental or Judicial Proceedings are pending against the retiring employees.

17. Qualifying service :

a) Details of omission, imperfection or deficiencies in the service Book which have been ignored (under Rule 59(1)(b)(iii)) :

b) Period not counting as qualifying service :

i) By service (2nd proviso to Rule 13)

ii) Extraordinary leave not counting as qualifying service (Rule 21)

iii) Periods of suspension not treated as qualifying service (Rule 23)

iv) Interruptions in service (Rule 27(1)(a) and Rule 28(c))

v) Periods of foreign service with United Nations bodies for which United Nations pension has been availed

vi) Any other period not treated as qualifying service (give details)

contd..page...4..

...4...

c) Additions to qualifying service :

- i) Military service (Rule 19) :
- ii) War service (Rule 20) :
- iii) Weightage on voluntary retirement on being declared surplus (Rule 29) :
- iv) Weightage under Rule - 30 :
- v) Benefit of service in an autonomous body (Rule 37) :
- vi) Weightage under Rule 48-B :
- d) Net qualifying service :

e) Qualifying service expressed in terms of completed six monthly periods (period of three months and over is treated as completed six monthly period) (36 yrs 7 M 15 days)  
73 Six monthly Period

18. Emoluments drawn during 10 months preceding retirement

From	To	Rate of Pay	Amount
10/8/2001	10/8/2001	5500 x 3	= 16500 -
10/3/2002	10/3/2002	5625 x 7	= 39375 -
			55875 -

b) If the Officer was on foreign service immediately preceding on retirement, the notional emoluments which he would have drawn under Government but for being on foreign service.

c) Average emoluments reckoned for pension.

d) Emoluments reckoned for retirement: gratuity/death gratuity.

e) Emoluments reckoned for family pension.

$$5588 \div 2 = 2794 -$$

$$5625 + DA 2419 = 8044$$

$$X 16.5$$

$$5625 -$$

$$132726 -$$

contd. page...5...

19. Date on which the retiring employee submitted his application for pension in forms-5  
 20. Complete and up-to-date details of the family as given in Form-3.

SL No. Name of the member Date of birth Relation with the Government service.

1) Sard. Sarju Devi Grewal - 14.1.55 Wife  
 2) Mr. Pratap Singh Grewal - 6.4.76 Son  
 3) Mrs. Jyoti Singh Grewal - 4.4.77 Daughter  
 4) " Reshma Singh Grewal - 20.10.78  
 5) " Geeta Singh Grewal - 21.12.79

21. Whether nomination made for death gratuity/retirement gratuity Yes pasted in S/Book.

22. The date on which action initiated to:

a) Obtain the 'No demand certificate' from the Directorate of Estates as provided in Rule 57.  
 b) Assess the service and emoluments qualifying for pension as provided in Rule 59 and  
 c) Assess the Government dues other than the dues relating to the allotment of Government accommodation as provided in Rule 73(1).

23. Details of Government dues recoverable out of Gratuity

a) Licence fee for Government accommodation (see sub-rules (2), (3) and (4) of Rule 72) : N/A  
 b) Dues referred to in Rule 73 : N/A

24. a) Proposed pension/Service gratuity

b) Proposed Dearness relief on (as on the date of retirement)

c) Date from which pension is to commence:

Rs. 2794/- pension + DR  
 as admissible till to  
 + DR

S/G Rs. 132726/-

Contd...page-6...

...6...

25. Rate of family pension

a) Enhanced rate

b) Period for which family pension will be payable at enhanced rate

F/Pension

Rs. 3376/- upto 5 years

c) Ordinary rate

d) Date from which ordinary rate of family pension will be payable.

30% of 5625 - 1687.5/-

Say Rs. 1688/-

26. Amount of retirement gratuity/death gratuity

Rs. 1688/-

1.4.2002 to 31.3.2007

27. Commutation of Pension

1.4.2007 onwards

Rs. 132726/-

a) Whether simultaneously applied for commutation of pension with pension application (applicable only in the case of those who retired on superannuation pension)

b) The portion of pension commuted :

Yes

c) Commuted value of pension

Rs. 1117/-

d) Amount of residuary pension after deduction commuted portion

Rs. 1117/- X 12 X 9.81 = 131493/-

Say Rs. 131493/-

28. Name and address of Bank/Pension Accounting Office from where pension is to be drawn.

1.4.2002

S.B.I. Mission Chaili  
1028 Pur (Assam)

A/C No. 65/52521

29. Head of Account to which pension and gratuity are debitable.

- 2074 Code - 5783  
ORB.Singh  
22.1.0Signature of the ~~Organisation~~  
Head of Office : ~~650~~ ZIP

## FORM 5

(See Rules 59(1)(c) and 61(1))



Particulars to be obtained by the Head of Office from the retired Government servant eight months before the date of his retirement.

1. Name : M. S. GURUNG
2. (a) Date of birth : 20.3.1942  
(b) Date of retirement : 31st March/2002
3. Two specimen signatures (to be furnished in a separate sheet) duly attested by a Gazetted Government servant.
4. Three copies of passport size joint photograph with wife or husband (to be attested by the Head office) : Enclosed.
5. Two slips showing the particulars of height and personal identification marks duly attested by a Gazetted Government servant. : Enclosed.  
5' 8". One cut mark on the left leg on the ankle or right side.
6. Present address : A.O. Office, SSB, ZIRO
7. Address after retirement : c/o Hali Singh Chetry  
Vill - Chandmani  
P.O. TEZPUR-784001  
Dist - Sonitpur (Assam)  
Mishan Chandi,  
S.B.I. Tezpur  
A/c No 6512250, Code 311
8. Name of the Treasury or the Branch of Public Sector Bank or the Pay and Accounts Officer through which the pension is to be drawn. : N.A.
9. Details of the family in form-3 : S.B.I. Tezpur
10. Indicate whether family pension is admissible from any other source Military or State Government and / or a Public Sector undertaking/ Autonomous body/Local Fund under the Central or a State Government. : N.A.

Place: Ziro areaDated the 22.1.2002.

Signature:

Designation: Driver.

- 5 -

1. Two slips each bearing the left hand thumb and finger impressions duly attested may be furnished by a person who is not literate to sign his name. If such a Government servant on account of physical disability is unable to give left hand thumb and finger impressions he may give thumb and finger impressions of the right hand. Where a Government servant has lost both the hands, he may give his toe impressions. Impressions should be duly attested by Gazetted Government servant.
2. Two copies of the passport size photograph of self only need be furnished. If the Government servant is governed by Rule 54 of the Central Civil Service (Pension) Rule 1272 and is unmarried or a widower or widow.
3. Where it is not possible for a Government servant submit a photograph with his wife or her husband, he or she may submit separate photographs. The photograph shall be attested by the Head of Office.
4. Specify a few conspicuous marks not less than two, if possible.
5. Any subsequent change of address should be notified to the Head of Office.
6. Applicable only where Rule 54 of the Central Civil Service (Pension) Rules, 1972 applies to the Government servant.

NO. EST(P) = 18/1002-03/ 16 Q2-06.

Government of India,  
Ministry of Home Affairs,  
Office of the Area Organiser, SSB,  
Ziro Area, Arunachal Pradesh.

Dated 21st the 3rd October 2002.

Q R 36 3

In pursuance with D.O. 353 New Delhi Order NO.7/DSR/A-4/99(2) Vol IX& 3310-53 Dtd. 9.7.2002 . The Pay fixation in respect of Shri M.S. Gurung, Gd.I Driver has been made in the Scale of Rs.5000-150-8000 on his promotion to the rank of Driver Special Grade Wef- 8.11.96.

1. Pay drawn on 8.11.96  
in the scale of Rs.4500-125-7000/- Rs.5000/-

22. Notional Increases - 125/-

7. Pay after notional increase " 5125/-

4. Pay fixed Wef- 8.11.96 in  
the scale of Rs.5000-150-5000/-  
with DNI on 1.11.97 under  
FR-22(s) (1) 5150/-

He will draw pay Rs 15/- Wef- 8.11.96

His further increment regularises as under :

space. *That* is to be

168

1.11.98 Rs. 5300/-

1.11.99 - 5450/-

1.11.2000 - 26011/-

1.11.2001 9750/-

Copy to 1-

AREA ORGANIZER, SSB,  
Z.I.R.O.

1. The DDA FAO KVA, New Delhi-110066.

### 22. The B-9, AP SUB Itanagar.

3. The A.D. SSB HQ, New Delhi-66.

Shri M. S. Gurung, Dr. Ver.

### 5. gezwige Prok.

6. Order Book.

### 7. Acting, Branch(Local).

Accepted 7.  
Keshab Upadhyaya  
Advocate

NO.AC-2/2002-03/1623-24

GOVT OF India

Office of the Area Organiser  
SSB, Ziro, Distt. L./Subansiri  
Arunachal Pradesh

Dated - 4.10.2002

To,

The Deputy Director of Accounts,  
Office of the Pay and accounts officer,  
SSB, MHA, East Block-IX,  
Level-XI, R. Puram, New Delhi-66

Sub: Submission of Pensionsary benefit bills in b/o Sh.  
M S GUWANG, Ex-Driver, Superannuated on 31/10/2002

Sir,

The following Bills alongwith relevant orders and S/Book in respect of Sh. M S GUWANG who has been superannuated on 31/10/2002 are sent herewith for your reference and payment please.

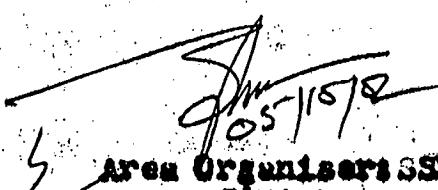
S.N. Bill No. Amount(Rs) particulars

1. 172/2002-03 Rs.13592- Pay fixation on 10/10/2002
2. 179/2002-03 Rs.15812- CGEGIS Saving and
3. 180/2002-03 Rs.110800- DCRG
4. 181/2002-03 Rs.77361- Leave encashment for 264 days &c.

Kindly acknowledge receipt of S/Book.

Yours faithfully,

Endo - four Bills  
one S/Book.

  
Area Organiser SSB  
Ziro

Copy to: Shri M S GUWANG, Ex-Driver

  
Area Organiser SSB  
Ziro

Attested

Kelesh Upadhyaya  
Advocate

## ANNEXURE - V

## PENSIONERS COPY

Caution : Only the Payments authorised in this SSA, are to be honoured

## केन्द्रीय पेंशन लेखा कार्यालय

भारत सरकार, नई दिल्ली

## CENTRAL PENSION ACCOUNTING OFFICE

GOVERNMENT OF INDIA,

TRIKOOT-2, BHAKJI CAMA PLACE, NEW DELHI - 110066

EPABX No. 6174438, 6174598 FAX No. 011-6167326

(CENTRAL CIVIL PENSIONS)

CC. NO. 338822A

CC338822A

विशेष भोग प्राधिकार  
(SPECIAL SEAL AUTHORITY)

सं.:

No.:

253010204221/ 357691 Date:

दिनांक

18/10/2002

सेवा में

To

THE MANAGER  
STATE BANK OF INDIA  
TEZPUR MAIN BRANCH  
DISTT. SONITPUR  
ASSAM  
PIN - 784001

Dy. No. 3006368

ये ३० अ० से कभी भी  
अलग न किया जाय  
THIS SHOULD NOT BE  
DETACHED FROM PPO

आपसे अनुरोध है कि निम्नलिखित प्राधिकार के अनुसार भुगतान करें। (जिसका विवरण ये० अ० आ० में दिया गया है)

You are requested to make payments as per this authorisation below. (Details are given in the enclosed P.P.O.) to

SH MADAN SINGH GURUNG

धारक ये० अ० आ० स०  
holder of P.P.O. No.

253010204221

अदावती शाखा Paying Branch  
MISHAN CHARIALI BR, SONITPUR, AC: 65/22521पेंशन की श्रेणी Category of Pension  
SUPERANNUATION PENSIONये० अ० आ० जारी करने वाला आधिकारी  
P.P.O. Issuing authority

PAO (SSB), New Delhi

पेंशन शुरू करने की तारीख

01/03/2002

शुल्क वेश्याम या० पा० Basic Pension P.M.

1332295/- Date of Commencement  
(Rupees two thousand two hundred and ninety five only)

बच्ची हुई दर पर परिवार पेंशन

Family Pension at Enhanced Rate

Rs. 2225/- से From

(Rupees two thousand two hundred and ninety five only)

सामान्य दर पर परिवारिक पेंशन

Family Pension at Normal Rate

Rs. 1377/- से From 02/03/2009 ✓

(Rupees one thousand three hundred and seventy seven only)

तक तो

01/03/2004 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

Rs. 103067/-

(Rupees one lakh eight thousand and sixty seven only)

तक तो

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

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02/03/2009 ✓

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02/03/2009 ✓

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02/03/2009 ✓

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02/03/2009 ✓

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02/03/2009 ✓

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02/03/2009 ✓

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02/03/2009 ✓

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02/03/2009 ✓

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02/03/2009 ✓

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02/03/2009 ✓

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02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

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02/03/2009 ✓

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02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

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Committed Value to be paid by bank

02/03/2009 ✓

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02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

बैंक द्वारा सरांशीकरण मूल्य

Committed Value to be paid by bank

02/03/2009 ✓

ब

## **CENTRAL PENSION ACCOUNTING OFFICE**

### **GUIDELINES FOR THE BANKS AND THE CENTRAL CIVIL PENSIONERS**

1. Pension can be credited/paid on any four last bank working day the month except for the month of March, which is payable only on or after 1st April.
2. After every payment, entry must be made both in the pensioners copy as well as Bank's copy of the PPO and the Pensioner's copy returned to the Pensioner.
3. Commuted Value and Gratuity must not be paid by the bank unless the same is specifically authorised and indicated on the front portion of the SSA.
4. Dearness Relief to Pensioner should be paid immediately after the same is published with detailed ready reckoner in the National/State Newspapers and without waiting from any separate instructions.
5. "The Dearness Relief was not payable to a pensioner who is employed or re-employed. Vide Deptt. of Pension & PW O.M.No. 45/73/97 P & PW (G) dt. 2.7.1999 certain categories of pensioners are, however, now eligible for payment of dearness relief with effect from 18th July 1997 during the period of employment / re-employment on satisfaction of the conditions mentioned in the said OM."
6. In case the Pensioner wants transfer of pension payment to any branch of the same bank or any bank anywhere in India, the same is to be regulated as per para 16 of the "SCHEME FOR PAYMENT OF PENSIONS TO CENTRAL GOVERNMENT CIVIL PENSIONERS BY PUBLIC SECTOR BANK'S"
7. Family Pension at enhanced rate is payable for 7 years or upto the date shown on the reverse, whichever is earlier.
8. Family Pension will be payable to widow/widower upto death or re-marriage, whichever is earlier.
9. Family Pension to dependent children is payable till date of marriage/re-marriage or date of attaining the age of 25 years or start earning more than Rs. 2,550/- P.M.
10. Full Value of pension is to be restored automatically by the bank after 15 years from the date of payment of commuted value as indicated in the PPO. There is no need to make a reference to CPAO.
11. In the event of death of the Pensioner or the family pensioner of the dependent or whenever pension is ceased to be payable, both the copies of PPOs must be returned to CPAO.
12. Banks must prepare, after disbursement of pension, pension payment scrolls, summary sheet etc, as per Annexure XII, XIV and XV, showing the specific category of Central Civil Pension as per details given below.

#### **Category of Pension**

- A Superannuation Pension (other than High Court and Supreme Court Judges but including voluntary retirement and invalid pensions)
- B Family Pension (other than those of High Court Judges and Supreme Court Judges)
- C Pension to High Court Judges and their Family Pensions.
- D Superannuation Pensions of Supreme Court Judges.
- E Family Pensions of Supreme Court Judges
- F Pensions to Ex-MPs.
- G Central Freedom Fighters and their Family Pensions
- H Pension and other amenities of the Former Presidents of India including payment of Medical Expenses and Travelling Expenses towards Medical check-up of the spouse of the Retired/Deceased President.
- I Banks must furnish 'Consolidated Certificate' as per Annexure XIII to the C.P.A.O.
- J DR is admissible to Freedom Fighter Pensioners / Family Pensioners also from time to time as per OM No. 8/97-FF(P) dt. 23.9.1999"

~~Personnel~~

26  
 Smt. Sarju Devi GURUNG  
 Please forward to 18th  
 Personal Account  
 No. C-1000  
 12th floor  
 N.K. PURAM, NEW DELHI-110066.

NO. PN(SSB)/1300/SUPN/2634-37.

REGD.

To

The Pay & Accounts Officer,  
 Central Pension Accounting Office,  
 Block-III, Trikoot Complex,  
 Bhikaji Cama Place, New Delhi-110066.

Sir,

A Pension Payment Order in favour of Sh. MADAN SINGH GURUNG details of which are given below is forwarded herewith for arranging payments.

1 PPO No & Date	25301 02 0422 1
2 Category of Pension	SUPERANNUATION
3(a) Amount of Basic Pension	Rs.2295/-

Relief:- Relief on Pension will be admissible.

(b) Family Pension in the event of death of Pensioner Enhanced Rate Rs.2295/- upto 1-3-2009 or 7 years whichever is earlier and thereafter Normal Rate Rs.1377/- to Smt. SARJU DEVI GURUNG till her death or remarriage whichever is earlier.

4 Date of Commencement of Pension -	01-04-2002
-------------------------------------	------------

5 Name of Bank -	STATE BANK OF INDIA
Branch -	MISHAN CHARIALI
Location & Code No. -	5783
Account No. -	65/22521
Distt. -	SONITPUR
State -	ASSAM

6 Commutation authorised simultaneously through a separate letter.

Condition attached to Pension Payment may be made subject to the conditions specified in the PPO as well as in the CCS(Pension) Rules and Treasury Rules.

Yours faithfully,

( J R GILLON )

SR. ASSTT. DIRECTOR OF ACCOUNTS

Encl:-1. PPO (Pensioner & Disburser's Portion)

2. Photo.

3. Specimen signature slip/height identification mark.

4. Option of the pension indicating Name and full address of the authorised Public Sector Banks.

Cont. 2.

-2-

Copy to -

1. The Area Organiser, SSA, Ziro, Assam for drawl and disbursement of Retirement Gratuity in respect of Sh. Madan Singh Gurung as detailed below by preferring a claim on NGE-IV section of this office after adjusting all outstanding Govt dues against him if any:-

Retirement Gratuity admissible	Rs. 112844/-
Less withheld for want of LPC/NDC/SVC w.e.f.1-4-01 to 31-3-02 SOS entry in S/book	(-)Rs. 2000/-
Net Payable	Rs. 110844/-

NPB

(Rs. One lakh ten thousand eight hundred & eighty four only)

The S/book in r/o Sh. Madan Singh Gurung is returned herewith.

Encl:- Service Book.

2. The Sr. ADA, NGE-IV section for making payment on receipt of a claim.

3.  Sh. Madan Singh Gurung,  
C/o Sh. Halli Singh Choura,  
Vill. Chandmari,  
PO Tezpur,  
Distt. Sonitpur,  
Assam.

*G. S. S.*  
SR. ASSTA. DIRECTOR OF ACCOUNTS

PAY & ACCOUNTS OFFICE,  
 SPECIAL SERVICE BUREAU (MHA),  
 EAST BLOCK-IX, LEVEL V,  
 R.K.PURAM, NEW DELHI-110066.

No. PN(SSB)/1300/SUPN/2538-40.

SPECIAL SEAL/REGD.

To

The Pay & Accounts Officer  
 Central Pension Accounting Office.  
 Block-II, Trikoot Complex,  
 Bhikaji Cama Place, New Delhi-110066.

(Authority for Commutation)

Sub :- Commutation of Pension of Sh. MADAN SINGH GURUNG  
 PPO No. 25301 02 0422 1  
 Amendment No. A1

Sir,

I request you to make arrangement for payment of Commuted Value of Pension amounting to Rs. 108067/- (Rs. One lakh eight thousand & sixty seven only) in respect of PPO mentioned by carrying out the modification in both halves of PPOs as detailed below :-

- (A) Basic Pension Rs.2295/- (Rs. Two thousand two hundred & ninety five only)
- (B) Pension Commuted Rs.918/- (Rs. Nine hundred & eighteen only)
- (C) Reduced Pension payable after Commutation Rs.1377/- (Rs. One thousand three hundred & seventy seven only)

## 2. Details of Disbursing Bank:-

Name of Bank	STATE BANK OF INDIA
Branch	MISHAN CHARAILE
Location & Code No.	5783
Account No.	65/22521
Distt.	SONITPUR
State	ASSAM

## 3. Pension being authorised simultaneously.

## Notes:-

- (i) Reduced monthly Pension after Commutation will take effect from the date Commuted Value is credited into the Pensioner's account by the Bank.
- (ii) Pension/Provisional Pension, if paid, may be adjusted suitably.
- (iii) Dearness Relief to be allowed as admissible from time to time.

Yours faithfully

( J K GILLON )  
 SR. ASSTT. DIRECTOR OF ACCOUNTS

## Copy to:-

- 1. The Area Organiser, SSB, Zero, Assam.
- 2. Sh. Madan Singh Gurung, C/o Sh. Halli Singh Chetry, Vill. Chandmari, PO Tezpur, Distt. Sonitpur, Assam.

SR. ASSTT. DIRECTOR OF ACCOUNTS

PAY & ACCOUNTS OFFICE,  
SPECIAL SERVICE BUREAU (MHA),  
EAST BLOCK-IX, LEVEL IV,  
R.K. PURAM, NEW DELHI-110066.

No. PN(SSB)/1300/SUPN/2638-40.

SPECIAL SEAL/REGD.

To

The Pay & Accounts Officer,  
Central Pension Accounting Office,  
Block-II, Trikoot Complex,  
Bhikaji Cama Place, New Delhi-110066.

(Authority for Commutation)

Sub :- Commutation of Pension of Sh. MADAN SINGH GURUNG  
PPO No. 26301 02 0422  
Amendment No. A1

Sir,

I request you to make arrangement for payment of Commuted Value of Pension amounting to Rs. 108067/- (Rs. One lakh eight thousand & sixty seven only) in respect of PPO mentioned by carrying out the modification in both halves of PPOs as detailed below :-

(A) Basic Pension Rs. 2295/- (Rs. Two thousand two hundred & ninety five only)  
(B) Pension Commuted Rs. 918/- (Rs. Nine hundred & eighteen only)  
(C) Reduced Pension payable after Commutation Rs. 13771/- (Rs. One thousand three hundred & seventy seven only)

## 2. Details of Disbursing Bank:-

Name of Bank	STATE BANK OF INDIA
Branch	MISHAN CHARAILE
Location & Code No.	5783
Account No.	65/22521
Distt.	SONITPUR
State	ASSAM

## 3. Pension being authorised simultaneously.

Notes:-

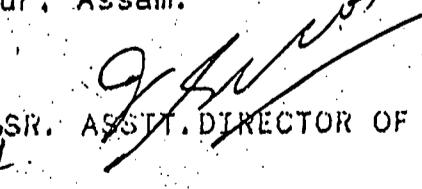
- Reduced monthly Pension after Commutation will take effect from the date Commuted Value is credited into the Pensioner's account by the Bank.
- Pension/Provisional Pension, if paid, may be adjusted suitably.
- Dearness Relief to be allowed as admissible from time to time.

Yours faithfully,

( J.K. GILLON )  
SR. ASSTT. DIRECTOR OF ACCOUNTS

Copy to:-

- The Area Organiser, SSB, Ziro, Assam.
- Sh. Madan Singh Gurung, C/o Sh. Halli Singh Chetry, Vill. Chandmari, PO Tezpur, Distt. Sonitpur, Assam.

  
SR. ASSTT. DIRECTOR OF ACCOUNTS

## ANNEXURE - VIL

REGISTERED.

TO

The Area Organiser,SSB,  
Balmikinagar, Bihar.

Subject:- Revision of pension and other  
retirement benefits.

Sir,

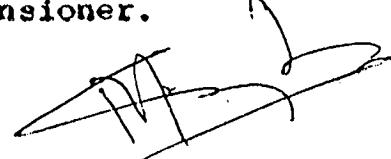
I have the honour to state that I retired from service wef, 31.03.2002 on superannuation. My pension and other retirement benefits have been finalised taking my basic pay as Rs 5,625/-p.m. i.e. last pay drawn at the time of my retirement.

Subsequently, my basic pay has been revised wef. 08.11.96 retrospectively in the scale of pay Rs 5000-150-6000/-p.m. consequent upon promotion the special grade Driver and basic pay has been raised to Rs 5,900/-on 01.11.2001 as per Area Organiser, AP, Ziro, new Area Organiser,SSB, Balmikinagar Office order No.Ett(P)-19/2002-03/1602-06 dt.03.10.02 (Photo copy enclosed) for ready reference. Therefore my basic pension and other retirement benefits have to be revised accordingly for which to be revised accordingly for which I have already submitted required forms through Sh. K.S.L.Naidu,Jr. Accountant in the month of February '03 last. Although four months have already been passed, I have neither received any revised pension orders nor any financial benefits so far.

I, therefore, request your honour kindly to finalise my revised pension and other retirement benefits i.e. DCRG, Commuted value, leaves encashment etc. and remit me the due amounts within 45 days otherwise I shall file suit in the Hon'ble Court as this is nothing but financial as well as mental harrassment to a poor pensioner.

Date

02.07.2003

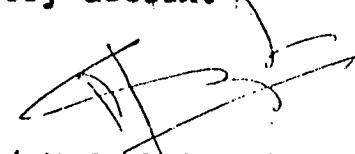


( M.S.GURUNG )  
Ex-Driver.

C/o Sh. Hali Singh Chettri,  
Chandmari, PO:-Tezpur (784001)  
Dist:-Sonitpur (Assam).

Copy to:-

1. The Director General,SSB,SSB Dte.,East Block-V, R.K.Puram, New Delhi-66 for favour of information please,
2. The Inspector General,SSB,Patna for favour of information and necessary action.



( M.S.GURUNG )  
Ex-Driver.

C/o Sh. Hali Singh Chettri,  
Chandmari, PO:-Tezpur (784001)  
Dist:-Sonitpur (Assam)

000

Attested:

Roshan Upadhyaya  
Advocate



To,

The Director General,  
SSB, Force H.Q.  
Block V (East)  
R.K. Puram,  
New Delhi -110066

Sub :- Non - receipt of revised Pension in the Grade of Driver of Special Grade. w.e.f.  
08/11/1996

Respected Sir,

Most humbly and respectfully, I beg to lay the following few lines for favour of your kind information and sympathetic action please.

- 1) That sir, I Proceeded on Superannuation retirement on 31/03/2002 and at the time of retirement I have drawn Pension on my scale of Grade - I Driven, Scale of Rs.5,625 p.m. and accordingly I have drawn my pension on the above scale till date.
- 2) That Sir, after my retirement the office of the A.O. SSB, Ziro ( now A.O. SSB at Betia-I Balmiki nagar) has given me the Scale of spl. Grade of Driver w.e.f. 08/11/1996 and my scale has been fixed in the special grade of Driver at Rs. 5900 p.m.
- 3) That Sir, I regret to inform you that till date I have not received the revised Pension order nor I have been intimated my Position of the pending pension case from my parent unit i.e. A.O. Balmiki Nagar after issuing several reminders. (copy of all documents enclosed.)

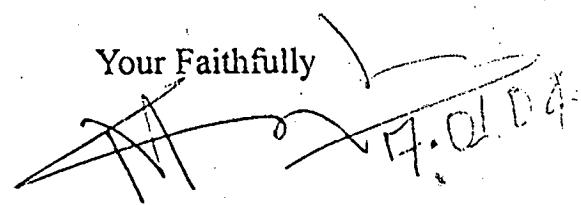
Further it is to inform you that the Pension per month given to me of Rs. 2295 p.m. and accordingly my Gratuity and Commutation has been given on the above amount , but , I think that the pension to me Rs. 2295 p.m. is not at all correct as my pay was Rs. 5625 p.m. at the time of my superannuation retirement, so, I have received less amount in all respect on my pension benefit.

Accepted

Desharb Upadhyaya  
Advocate.

I, therefore, earnestly request your honour kindly to look into the matter at the earliest possible and given me the legal justice, and save my poor family members from the acute financial distress.

Your Faithfully



( Madan Singh Gurung)  
Ex Dirver, SSB (Spl.Grade)

(C/O Holi Singh Chetry)

Vill - Chandmari

P.O. Tezpur

Dist. Sonitpur, Assam

Pin - 784001

N.B- Documents enclosed with this are :

- (1) PPO order copy .
- (2) Correspondence copy to A.O , Balmikinagar.
- (3) Revised scale order copy.

## ANNEXURE - IX

u4

R.P. Sarmah  
Advocate  
GAUHATI HIGH COURT

PALLAVI  
Kachari Basti, Ulubari  
Guwahati-781007  
2543218 (Ch.)  
2456163 (Res.)

Date: 28-06-2004

Regd. Post A/D

To,

1. The Director General, SSB  
Force Head Quarters, (MHA)  
Govt. of India,  
East Block V, R.K. Puram,  
New Delhi - 110066
2. The Inspector General, SSB  
FTR, Head Quarters Patna,  
208- Kautilya Nagar, Sheikpur,  
(Behind Vetty. College Boys' Hostel)  
Patna - 800014
3. The Area Organiser,  
A.O's Office, SSB,  
P.O.- Valmikinagar,  
Dist.- West Champaran - 845107  
Bihar.

Sub : Notice demanding payment of the difference of DCRG, commuted pension, withheld amount of the CRG in the pre-revised as well as revised scale of pay of my client effective from 01-04-2002.

Singh,

Under instruction of my client Sri Madan Singh Gurung, retired Special Grade Driver under the Area Organiser, SSB, Ziro, Arunachal Pradesh now Area Organiser, SSB Valminikinagar,

Contd.....

Attested.

Debabab Upadhyaya  
Advocate.

presently residing at C/o Sri Hali Singh Chetry, Chandmari, P.O.- Tezpur, Dist.- Sonitpur, Assam, Pin-784001, do hereby give you this notice demanding of you the arrear of pension DCRG commuted pension, etc. on pre-revised and revised scale of pay of my client effective from 08-11-1996 and thereby raising his basic scale of pay to 5,900/- on 01-11-2001, with interest at the rate of 18 % per annum from the date of retirement of my client to date of actual payment on the reasons as follows:

1. My client superannuated from service on 31-03-2002. His last drawn basic pay and the date of his retirement was Rs.5,625/- per month.
2. Resultant to my clients promotion to the post of Special Grade Driver and the revision of pay that was effected from 08-11-1996 in the scale of Rs.5,000-150-8,000/- per month his basic pay raised to Rs.5,900/- per month on 01-11-2001. This should be evident from the order No.ESH(P)-19/2002-2003/1602-06 dated 03-10-2002 passed by the Area Organiser, SSB, Ziro, Arunachal Pradesh.
3. The arrear of difference between the rate of pension and other retiral benefits my client is actually drawing and the amount he is actually entitled to in the pre-revised scale of pay Rs.5,625/- itself comes to around Rs.60,000/- upto 31-03-2004 alone.

A copy of the statement showing the details of difference between the amount actually paid and the amount actually entitled in pre-revised scale of Rs.5,625/- per month w.e.f.01-04-2002 (the date of retirement) till 31-03-2004

BS

Chatt .....

-3-

is annexed herewith for your ready reference & easy understanding of the matter.

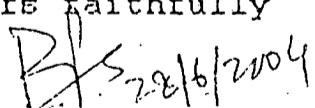
4. Further, my client pay had been fixed at Rs.5,150/- per month in the revised scale of Rs.5,000-150-8,000/- per month with the DNI on 01-11-1997 as per order No.EStt(P)-18/2002-03/1602-06 dated 04-10-2002 passed by Area Organiser, SSB, Zero, Arunachal Pradesh granting increments and raising my client's basic pay to Rs.5,900/- w.e.f. 01-11-2001. In terms of such revision of pay in the higher scale and his promotion my client is entitled to higher rate of family pension, DCRG and commutation with retrospective effect. But for your department's negligence and callous attitude my client has been suffering for the last more than two years despite his correspondence and remainders evoking no response from your end.

5. If the calculation of pension and other retiral benefits is made correctly in the revised scale of pay of Rs.5,900/- per month which was effected from 01-11-2001 the amount of arrear due would be much higher.

Therefore, I demand of you to pay the entire arrear pension, DCRG, commuted pension, etc., in the revised scale of pay effective from 01-11-2001 with interest of 18 % per annum, within a period of 60 (sixty days) from the date of issue of this notice failing which I have clear instruction to initiate civil and criminal prosecutions under the relevant provisions of law against you clubbing together the costs of litigations which would be saddled on you.

PLEASE NOTE.

Yours faithfully

  
 (R.P. Sarmah)  
 Advocate  
 Gauhati High Court

RECORDED

No. Estt(P) - 18/NOB-1/2004/4335-36  
 Govt of India  
 Ministry Of Home Affairs  
 Office of the Area Organiser  
 SSB Betiah-I, Velmikinagar(Bihar)

Dated 13-8-04

To  
 The Zonal PAO Office  
 SSB Patna, (Bihar).

Subject - Submission of revised Pension Papers/-  
 commutation in respect of Sh.M.S.Gurung  
 Ex-Driver.

Sir,

I am sending herewith the revised pension  
 papers/Commuation in respect of Sh.M.S.Gurung  
 Ex-Driver in duplicate alongwith provisional copy  
 of previous pension papers and LPC & NDC.

2. His Photographs with his family already  
 been sent alongwith Pension papers earlier(previous).

3. His specimen signature has also been sent  
 alongwith previous pension papers.

4. His Service book is also enclosed herewith  
 which may please be acknowledged.

5. His withheld amount of DCRG Rs.2000/- may also  
 kindly be released as per previous PPO.

Yours faithfully

Enclo:- As stated above.

Area Organiser  
 Velmikinagar

Copy to :-

1. Hali Singh Ex-Driver at his home address -  
 Mission Charali, Dist-Sonitpur/Tezpur Assam for  
 information.

Area Organiser  
 Velmikinagar

00000

Attested:

Keshab Upadhyaya  
 Advocate.

No. Estt(P)/18/ACB-I/2004/11671-72  
 Government of India.  
 Ministry of Home Affairs.  
 Office of the Area Organiser,  
 SSB Bettiah-I, Valmikinagar.  
 West Champaran Distt (Bihar).

Dated 22nd Sept'04

To  
 Sh.M.S.Gurung,  
 Ex.SSB Driver.  
 Vill-Chandmari, Tezpur.  
 Distt-Sonitpur (Assam).

You have not submitted joint photographs along with your revised pension papers and for which the Zonal Pay and Accounts Office, MHA, SSB, Patna facing difficulties to issue revised Pension Paper Order in favour of you.

You are, therefore asked to submit your joint photographs in triplicate to the undersigned either by registered post or other means immediately for onward submission to ZPAO, MHA, SSB, Patna to release your revised PPO.

Receipt of this letter be ackd.

*14*  
 Area Organiser, SSB,  
 Bettiah-I,  
 Valmikinagar.

Copy to:- The Accounts Officer, ZPAO, MHA, SSB, w.e.f.t.  
 his letter No. ZPAO/SSB/Pat/Peon/04-05/523  
 dt. 13.9.2004 for information please.

Area Organiser, SSB,  
 Bettiah-I,  
 Valmikinagar.

PCD/

11. 31/3/04 A.O. 31/3/04 (T) (SSB) addressed to the  
 12. 1. 31/3/04 addressed D.P.O. (T) and dated 03.10.04 1700 hrs

Attested.

Keshab Upadhyaya  
 Advocate.

REGD

No. Estt(P)-18/AOB-I/05/293-95  
 Government of India.  
 Ministry of Home Affairs.  
 O/O the Area Organiser, SSB,  
 Bettiah-I, Valmikinagar,  
 West Champaran District (Bihar).

Dated 11th Feby '05

✓ To  
 Sh. Madan Singh Gurung. (Ex. Driver).  
 C/O Sh. Hali Singh Chetry.  
 Vill- Chandmari.  
 PO- Tezpur-784001.  
 Distt-Sonitpur (Assam).

Due to non pasted of the following documents along with your revised Pension papers ZPAO, MHA, SSB, Patna not in a position to issue revised PPO in favour of you. It is also stated that the FTR Hqr. SSB Patna is taking initiative steps for your pension cases. But for non want of formal documents in connection with your pension the FTR Hqr. Patna as well as this office could not do more in this regard. However efforts has been made to help you by sending the copy of your left out documents herewith in triplicate for your signature. After pasting your signature the same may kindly be send to this office immediately for onward submission of the same to ZPAO, Patna. A copy of letter of ZPAO Patna is also enclosed herewith for your ready reference.

1. Descriptive Roll.
2. Specimen signature.
3. Height and personal Identification marks.
4. Details of family members in Form-3.

Enc:- As stated above.

Yours faithfully,

*Subash Chakraborty*  
 ✓ Area Organiser, SSB  
 Valmikinagar

Copy to:- 1. The Accounts Officer, ZPAO, MHA, SSB, Patna w.r.t. his letter No. ZPAO/SSB/PAT/PEN/ 04-05/1034 dtd 16.12.2004.  
 2. The Accounts Officer, FTR Hqr. SSB Patna along with a copy of letter received from ZPAO is enclosed herewith for favour of information please.

*Area Organiser, SSB  
 Valmikinagar.*

PCD/

*Accepted*

*Prabhat Upadhyaya  
 Advocate.*